

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 401

IA/1778/ND/2023, IA/3151/ND/2023 in IB/100/ND/2019

IN THE MATTER OF:

Deepali Designs and Exhibits Pvt. Ltd.	...	Applicant
Versus		
Pico Event marketing (India) Pvt. Ltd.	...	Respondent

Under Section 9 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 25.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For Deepali Designs : Mr. Raghvendra Singh, Mr. Abhishek Gupta, Advs.
For the Liquidator : Mr. Rishabh Jain, Mr. Gaurav Katiyar, Liquidator in
person
For the Applicant in IA 1778 : Ms. Ginny J. Rautray, Mr. Navdeep Singh,
Ms. Devika Thakur, Mr. Ranvijay Singh, Advs

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA No. 1778/ND/2023 in IB/100/ND/2019

This is an application filed under Section 60(5) of the Insolvency & Bankruptcy Code, 2016. Ms. Ginny J. Rautray, Learned Counsel for the applicant/intervener in the present application i.e. IA No. 1778/ND/2023 and Mr. Raghvendra Singh, Learned Counsel for the applicant Deepali Designs and Exhibits Private Limited are present physically. Arguments are addressed. Parties are directed to file written submissions not more than three pages within three days.

IA No. 3151/ND/2023 in IB/100/ND/2019

This is an application filed under Regulation 38 and 31A(10) of the Insolvency And Bankruptcy Board Of India (Liquidation Process) Regulations, 2016 on behalf of the Liquidator of Corporate Debtor. Mr. Rishabh Jain, Learned Counsel for the Liquidation is present physically. Arguments are addressed. Parties are directed to file written submissions not more than three pages within three days.

Let this matter be posted to 16.05.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)